

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT COURT AT RANCHI

O.A. No. 541 of 2005

Date of order : 03.12.2007

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member (J)

Dinanath, ...Applicant.

By Advocate : None.
Vs.

Union of India & Ors., ...Respondents

By Advocate : Shri Mukundjee

O R D E R
[Dictated in Court]

Ms. S. Srivastava, M(J) :- Heard the learned counsel for the respondents. None for the applicant.

2. The subject matter relates to payment of retiral benefits.
3. The facts as alleged in the OA are that the applicant while working as a Fitter retired on 01.08.1991. After retirement he has not been paid retiral dues such as gratuity, leave encashment, provident fund and full pension. He has filed a representation, but no order has been passed. Hence, this OA.

4. The respondents have filed written statement stating therein that after retirement the applicant has been paid all settlement dues. His



pension was fixed at Rs. 729/- + relief thereon vide order dated 29.7.1991.

His 1/3rd pension has been commuted w.e.f. 1.8.1991 and the commuted value of his pension to the tune of Rs. 30,501/- has been paid to the applicant. The amount of DCRG has already been paid to the applicant. Initially Rs. 16,780/- was withheld by the respondents on account of non vacation of railway quarter at the relevant point of time. But the same has also been paid to the applicant. A sum of Rs.16,452/- has been paid towards leave encashment. ^{Thus} According to the respondents, all the retiral dues have been paid to the applicant.

5. Rejoinder has not been filed by the applicant. It appears that the grievance raised in the instant OA has already been meted out by the respondents. Therefore, the applicant is not interested in pursuing the matter. This case was on the list on 29.11.07 and no one was present on behalf of the applicant to press this OA. Today again no one is present on behalf of the applicant to press this OA.

5. In view of the facts mentioned in the written statement, all the settlement dues have already been paid to the applicant. Now,nothing remains for adjudication. The OA is dismissed without any order as to the costs.


[Ms. Sadhna Srivastava] M[J]

srk.